



2026:AHC:44804-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD

CRIMINAL APPEAL No. - 3245 of 1985

Pankaj

.....Appellant(s)

Versus

State of U.P.

.....Respondent(s)

Counsel for Appellant(s)	:	Anurag Dubey,	D.G.A.,
		A.C.Chaturvedi	
Counsel for Respondent(s)	:	A.C. Chaturvedi, Vikas Tiwari	

Court No. - 48

**HON'BLE CHANDRA DHARI SINGH, J.
HON'BLE DEVENDRA SINGH-I, J.**

1. From perusal of the order-sheet, it is evident that the present appeal quo appellant nos.1 and 3 namely, Pankaj and Ram Kishan has already been dismissed as abated by a Co-ordinate Bench of this Court vide order dated 2.4.2018 .
2. As per office report dated 17.11.2025, based upon the report of Chief Judicial Magistrate, Mainpuri dated 11.09.2025, appellant no.2, Chhotey Lal has already died.
3. Taking into consideration the aforesaid report of C.J.M., Mainpuri, the criminal appeal qua appellant no2 namely, Chhotey Lal is **dismissed** as having been abated.
4. Accordingly, the appeal is **dismissed** as abated.

February 26, 2026
S. Singh

(Devendra Singh-I,J.) (Chandra Dhari Singh,J.)